

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 76 OF 2015**

**Dated:- 19<sup>th</sup> Aug. 2015**

**Present: Hon'ble Mrs. Justice Ranjana P Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**NTPC Ltd. ...Appellant(s)**  
**Versus**  
**Uttar Pradesh Power Corporation Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Anusha Bardhan  
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R.1  
  
Mr. R.B. Sharma for R.3

**ORDER**

Learned counsel for Respondent No.3 submits that he will be filing reply today in the Registry. Learned counsel for Respondent No.1 seeks four weeks time to file reply. He may do so on or before 15.09.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 29.09.2015 after serving copy on the other side.

List the matter on **12.10.2015**. In the meantime, pleadings be completed.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

TS/HCJ